

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 74/Chd/Pb/2017

In the matter of:

Julka Rice and Oil Mills Ltd. ...Petitioner/Corporate Debtor.

Present: Mr. Jatinder Mohan Julka, petitioner in person.
 None for the respondent.

Mr. Harsh Garg, Advocate had put in appearance for the Financial Creditor Punjab National Bank on 18.09.2017 and had sought time for filing reply and the Power of Attorney. However, neither Power of Attorney nor reply has been filed. Since notice was accepted by the Advocate for the Financial Creditor being present in the Tribunal, it would be in the fitness of the things that notice is issued to the Punjab National Bank at the address mentioned by the petitioner in the particulars of the Financial Creditor. The petitioner is advised to collect the notice from the Registry and send it immediately to Punjab National Bank for 31.10.2017 by Speed post with a direction to the Bank to file reply/objection, if any, at least two days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

October 10, 2017
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